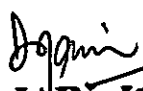





Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ ITA 249/2002</p> <p>THE COMMR. OF INCOME TAX DELHI Petitioner Through Mr. R D Jolly</p> <p>versus</p> <p>M/S INDIAN VACCINE CORPN LTD Respondent Through Mr. M Arora</p> <p>CORAM: HON'BLE MR. JUSTICE D.K. JAIN HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p style="text-align: right;"><u>ORDER</u> 10.09.2003</p> <p>%</p> <p>Mr. Arora learned counsel for the respondent has placed on record a copy of the order dated 14th July 2003 passed by the Committee of Disputes in terms of decision of the Apex Court in <u>Oil and Natural Gas Commission & Anr. vs. Collector of Central Excise 1995 Suppl (4) SCC 541</u> whereby permission to pursue the present appeal has been declined to the revenue. In view of the said order, this appeal cannot be proceeded with and the same stands disposed of accordingly.</p> <p style="text-align: right;">  D.K. JAIN, J  MADAN B. LOKUR, J </p> <p style="text-align: center;"><u>SEPTEMBER 10, 2003</u></p>